

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CP-60/14/ND/2017

IN THE MATTER OF:

M/s. MRGM Medicare Ltd.

.. PETITIONER

SECTION :

Under Section 14 (1)

Order delivered on 26.10.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/Applicant :

For the Respondents : -


ORDER

Learned Counsel for the petitioner is present. It is seen from the records that notice has not been taken to the Central Government in terms of Rule 68 of NCLT Rules, 2016. The petitioner is directed to serve notice to the Central Government within a period of one week from today (26.10.2017).

The petitioner is also directed to file the proof of service for having effected the service of the notice of petition upon the Central Government before the next date of hearing.

List on 08.11.2017.

Surjit
26.10.2017


(R. VARADHARAJAN)
MEMBER (JUDICIAL)